

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:123

ANSWERED ON:04.03.2015

IMPLEMENTATION OF SSA

Sawant Shri Arvind Ganpat;Tumane Shri Krupal Balaji

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

(a) whether the local bodies have been assigned roles and responsibilities towards implementation of the Right to Education (RTE) Act and if so, the details thereof;

(b) whether the Government proposes to entrust certain financial powers to local bodies in the implementation of Sarva Shiksha Abhiyan (SSA) under the said Act and if so, the details thereof;

(c) whether foreign agencies like World Bank have contributed funds for implementation of RTE Act and if so, the details thereof, agency-wise; and

(d) the funds utilised under the scheme during the last three years and the current year?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 123 TO BE ANSWERED ON 4TH MARCH, 2015 ASKED BY SHRI KRUPAL BALAJI TUMANE AND SHRI ARVIND SAWANT REGARDING IMPLEMENTATION OF SSA

(a) & (b) Section 9 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 stipulates the duties of the local authority (municipal bodies or panchayats) to provide free and compulsory elementary education to every child of the age of 6 to 14 years, to ensure availability of neighbourhood school, maintain records of children up to age of 14 years residing within its jurisdiction, ensure and monitor admission, attendance and completion of elementary education to children within its jurisdiction, provide infrastructure including school building, teaching staff and learning material, ensure good quality elementary education, monitor functioning of schools within its jurisdiction and decide the academic calendar. In addition, the local authority is to consider and redress the grievances relating to the right of the child under the RTE Act (Section 32).

The Sarva Shiksha Abhiyan (SSA), a centrally sponsored scheme, has been amended to help States/UTs to meet the objectives of the RTE Act, 2009. Central funds are released to the States/Union Territories (UTs) under this scheme. It is for the States to decide the degree of devolution of funds to the local bodies including, inter-alia, for the sector of elementary education.

(c): External Development Partners viz., World Bank and the European Commission (EC) have extended support towards the implementation of the SSA programme to the tune of US\$ 950 million over the period 2010-11 to 2014-15 and 49 million Euros over the period 2010-11 to 2013-14, respectively.

(d): The Central Government funds released under the SSA scheme during the last three years and the current year is as under:

(Rs. in Crore)  
2011-12 2012-13 2013-14 2014-15#

Central 20775 23837 24735 20463  
Releases  
Expenditure 37834 44087 39947 26792

# upto December 2014

Note: Expenditure is against central share, state share, Finance Commission's Award and other miscellaneous receipts as reported

by States/UTs.